

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

RA NO. 88/2002 IN
MA NO. 707/2002
MA NO. 708/2002
OA NO. 2341/1995

30

This the 12th day of November, 2002

HON'BLE SH. KULDIP SINGH, MEMBER (J)
HON'BLE SH. M.P. SINGH, MEMBER (A)

1. Union of India
Thorough its Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan, New Delhi.
2. The Director General,
All India Radio,
Parliament Street,
New Delhi.
3. The Director General, (Doordarshan),
Doordarshan Bhawan,
Copernicus Marg,
New Delhi.

Review Applicants.

(By Advocate: Sh. S.M. Arif)

Versus

1. The Association of Radio & Television,
Engineering Employees,
Ministry of Information and Broadcasting,
Represented by Shri R. Das Gupta,
R/o K-2052, Chittaranjan Park,
New Delhi-19.
2. Shri Rana Shamsher Singh,
S/o Shri Chandra Moleshwar Singh,
3. Shri Yogesh Kumar
S/o Jagdish Prasad.
4. Shri V.K. Gupta,
S/o Shri O.P. Gupta.
5. Shri K.K. Sharma,
S/o Shri L.C. Sharma.
6. Shri Kuldeep Bhan
S/o Shri Shyam Lal Bhan.
7. Shri K.P. Singh,
S/o Shri Ram Sharan.

... Respondents.

(By Advocate: Ms. Meenu Mainee proxy for
Sh. B.S. Mainee)



ORDER (ORAL)

(3)

By Sh. Kuldip Singh, Member (J)

Since RA-88/2002 was filed on the basis of the judgement which was pending in appeal before the Hon'ble Supreme Court in a SLP. The said SLP has been dismissed. So the judgement of the earlier Court stands upheld. So there is no ground for RA. Hence this RA has become infructuous and is dismissed.

2. Respondents are allowed 2 months time to implement the orders passed in the OA from today.



(M.P. SINGH)
Member (A)



(KULDIP SINGH)
Member (J)

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